

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF EXPENDITURE

LOKSABHA
UNSTARRED QUESTION No. 11

TO BE ANSWERED ON MONDAY, JULY 20, 2026/
ASHADHA 29, 1948 (SAKA)

Scheme for Special Assistance to States for Capital Investment (SASCI)

11. Shri Pradeep Purohit:

Shri Anurag Singh Thakur:
Shri Chavda Vinod Lakhamshi:
Shri Tatkare Sunil Dattatreya:
Shri Pradeep Kumar Singh:
Shri Rahul Singh Lodhi:
Shri Amar Sharadrao Kale:
Shri Tejasvi Surya:
Shri Vishweshwar Hegde Kageri:
Smt. Roopkumari Choudhary:
Shri Ashok Kumar Rawat:
Shri Radheshyam Rathiya:
Smt. Kamlesh Jangde:
Shri Kripanath Mallah:
Shri Chandra Prakash Joshi:
Shri Balabhadra Majhi:
Shri Nalin Soren:
Shri Yaduveer Wadiyar:
Shri Ashish Dubey:
Shri Biplab Kumar Deb:
Smt. Aparajita Sarangi:
Shri Godam Nagesh:
Shri Kali Charan Singh:
Shri Bidyut Baran Mahato:
Dr. Manna Lal Rawat:
Shri Dilip Saikia:
Shri Janardan Mishra:
Shri Madhavaneni Raghunandan Rao:
Shri Rajpalsinh Mahendrasinh Jadav:

Will the Minister of **FINANCE** be pleased to state:

- (a) the objective, structure, framework and key features of the Scheme for Special Assistance to States for Capital Investment (SASCI) and whether the scheme includes any reform-linked components, if so, the details thereof;
- (b) the details of funds sanctioned and released under the Scheme since its inception, including to Odisha, Jharkhand, Tripura, Rajasthan, Assam and other North-Eastern States, State/UT-wise and year-wise;
- (c) whether projects have been sanctioned or implemented under the Scheme in Jharkhand, Odisha, particularly in Nabarangpur Lok Sabha Constituency, and in the districts of Mahasamund, Gariyaband and Dhamtari in Chhattisgarh during the last five years, if so, the details thereof, district-wise, project-wise and fund-wise;
- (d) the details of long-term assets created under the Scheme in Tripura, including critical infrastructure and development of iconic tourist centres;
- (e) whether Jharkhand has implemented any reform-linked component under the Scheme, if so, the details of the reforms undertaken by the State and the incentives/funds received on account of such reforms;
- (f) the details of the plan formulated for Rajasthan and whether the Government proposes to provide additional assistance or approve new projects under the Scheme for Rajasthan and aspirational districts, including Nabarangpur in Odisha; if so, the details thereof; and
- (g) whether the Scheme contains any special provisions for North-Eastern and backward States including Assam and if so, the details thereof;

ANSWER

THE MINISTER OF STATE FOR FINANCE (SHRI PANKAJ CHAUDHARY)

- (a) Since 2020-21, Department of Expenditure, Ministry of Finance, Government of India is implementing scheme for Special Assistance to States for Capital Investment (SASCI). Under the scheme, 50-year interest free loan is provided to the state Governments for capital projects. Since 2025-26, Union Territories with Legislature are also provided assistance under SASCI. The objective of the scheme to assist the States/UT Administrations in boosting capital expenditure and to promote reforms in key areas.

Yes, the scheme includes reform linked components. In 2026-27, SASCI includes 12 parts including Part I (untied), Part II (State/UT Share of Centrally Sponsored Schemes and Central Projects) and following reform-based parts:

- i. **Part III:** Incentives for Achieving Targets for Capital Expenditure
- ii. **Part IV:** Strengthening Public Finance IT Infrastructure in States
- iii. **Part V:** Mining Sector Reforms
- iv. **Part VI:** Implementation of the Right of Way Rules, 2024 under the Telecommunications Act, 2023

- v. **Part VII:** Digital Public Infrastructure for Agriculture – AgriStack
 - vi. **Part VIII:** Livestock Sector Reforms
 - vii. **Part IX:** Efficiency in Financial Management
 - viii. **Part X:** Fiscal Discipline and Fiscal Consolidation
 - ix. **Part XII:** Compressed Bio Gas (CBG) Sector Reforms
- (b) The details of funds sanctioned and released under the Scheme since its inception, including to Odisha, Jharkhand, Tripura, Rajasthan, Assam and other North-Eastern States, State/UT-wise and year-wise is enclosed as Annexure I.
- (c) Yes, projects have been sanctioned/implemented under SASCI in Jharkhand, Odisha, and Chhattisgarh. A total of 798, 653, 1961 projects has been sanctioned under SASCI in Jharkhand, Odisha, and Chhattisgarh respectively from 2020-21 to 2025-26.

The details of projects sanctioned under SASCI in Nabarangpur Lok Sabha Parliamentary Constituency, as per information provided by State Government of Odisha, is given below:

FY	No of Projects	Amount Allocated (in Rs Crores)
2023-24	2	125.81
2024-25	6	175.69
2025-26	21	187.48

The details of projects sanctioned under SASCI in the districts of Mahasamund, Gariyaband and Dhamtari in Chhattisgarh, as per information provided by State Government of Chhattisgarh, is given below:

District	No of Projects	Amount Allocated (in Rs Crores)
Mahasamund	10	54.72
Gariyaband	7	60.18
Dhamtari	15	104.64

- (d) A total number of 1561 projects have been approved for State of Tripura under SASCI from 2020-21 to 2025-26. Further, an amount of Rs 97.70 crore has been approved for development of 51 Shakti Peethas Park at Banduar, Gomati for Tripura under Part III (Development of Iconic Tourist Centre) of SASCI 2024-25.

- (e) Yes, Jharkhand has implemented some reform-linked component under the Scheme. The details are given below:

Year	Part under SASCI	Reform	Incentive received by State of Jharkhand (Rs. in crores)
2025-26	X	Urban Planning Reforms	55
2024-25	V	Stimulating Industrial Growth	200
	VII	Land Reforms	96.94
	XI	Implementation of SNA Sparsh	250
	XIII	Urban Planning Reforms	15
2023-24	IV	Financial Reforms in ULBs	125
	II	Incentive for Scrapping of old vehicles	6.70
2022-23	II	PM Gati Shakti related investment in the State	165.00
	IV	Incentives for digitalization of citizen centric services	69.32
	V	Enhancing Optical Fibre Cable (OFC) network	84.00

- (f) An amount of Rs 3970 crores and Rs 567 crores has been earmarked for State of Rajasthan under Part I and II respectively of SASCI 2026-27. The quantum of assistance provided to a state under SASCI is based on the amount allocated and the reforms completed by the State Government as prescribed under SASCI guidelines. The States, including Rajasthan and Odisha, are free to pose new projects in their parliamentary constituencies, including in Nabarangpur in Odisha, under SASCI.
- (g) A special provision for additional allocation was made in 2025-26 and 2024-25 under SASCI, under which North-Eastern States including Assam and Hilly States were provided additional allocation of up to 100% of the amount allocated under Part I of SASCI 2025-26. The percentage provision for North Eastern and Hilly States was higher than for other States for whom additional allocation earmarked was up to 50% of the amount allocated under Part I.

Further, under SASCI 2026-27, an amount of Rs 25,000 crore has been specially earmarked under Part X (Pride of Hills) for 9 North Eastern and Hilly States.

Annexure referred to in reply of part (b) of Lok Sabha Unstarred Question No. 11 to be Answered on Monday, July 20th, 2026.

Annexure I

(Rs in crore)

State /UTs wise amount released in 2020-21, 2021-22, 2022-23, 2023-24, 2024-25, 2025-26 and 2026-27								
S. No	State/UT	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26	2026-27 (upto 15.07.2026)
1	Andhra Pradesh	688.00	501.79	6105.56	4090.81	7901.56	8289.61	2131.14
2	Arunachal Pradesh	232.97	371.19	1564.10	2363.42	2470.96	1959.05	0.00
3	Assam	450.00	600.00	4300.14	5804.43	7427.50	8763.90	2454.16
4	Bihar	843.00	1246.50	8455.85	8814.80	14791.32	7199.80	0.00
5	Chhattisgarh	286.00	423.00	2941.97	3365.25	6103.57	7440.86	1669.80
6	Goa	97.66	111.04	572.75	695.20	1266.54	2078.99	311.14
7	Gujarat	285.00	432.00	4045.82	4254.32	5958.26	7106.97	2023.26
8	Haryana	91.00	135.00	1267.00	1702.05	1458.56	922.47	601.92
9	Himachal Pradesh	533.00	800.00	650.80	1515.97	2381.37	3385.04	2645.28
10	Jharkhand	277.00	246.00	2964.32	4580.61	2718.32	1655.05	0.00
11	Karnataka	305.00	451.50	3399.35	3879.24	5296.12	4741.62	2087.58
12	Kerala	81.50	238.50	1902.74	0.00	2715.67	2629.06	52.72
13	Madhya Pradesh	1320.00	1512.36	7360.20	12636.21	12424.92	13533.11	3780.26
14	Maharashtra	514.00	771.73	6744.16	5376.31	8063.08	11367.23	49.66
15	Manipur	317.16	212.85	467.22	542.70	1436.82	871.55	21.44
16	Meghalaya	200.00	281.20	1049.02	1293.06	2369.63	2332.60	1879.64
17	Mizoram	200.00	299.99	297.50	743.28	1361.09	1510.75	0.00
18	Nagaland	200.00	300.00	504.16	973.20	1599.73	1266.05	2803.68
19	Odisha	471.50	517.12	75.00	3532.14	6943.55	3606.48	0.00
20	Punjab	296.50	223.50	798.22	0.00	2269.31	3891.06	900.58
21	Rajasthan	1002.00	692.41	5595.64	8513.42	9139.21	10547.88	2719.59
22	Sikkim	200.00	300.00	551.36	797.85	1742.14	1393.69	710.82
23	Tamil Nadu	0.00	505.50	4011.27	5326.42	7345.86	8666.08	2070.42
24	Telangana	358.00	214.14	2500.98	1948.34	2727.24	4208.83	1767.90
25	Tripura	300.00	118.54	349.79	662.92	1586.68	2448.43	2310.22
26	Uttar Pradesh	976.00	1483.00	7940.50	19215.08	17223.82	14646.97	7816.19
27	Uttarakhand	675.00	263.92	1124.01	1911.71	2455.84	2071.00	2807.17
28	West Bengal	630.00	933.00	3655.92	5015.58	10305.06	5465.90	0.00
29	Delhi	-	-	-	-	-	542.03	929.33
30	Jammu & Kashmir	-	-	-	-	-	5166.466	0.00
31	Puducherry	-	-	-	-	-	291.50	0.00
Total		11830.29	14185.78	81195.35	109554.30	149483.73	150000.00	44543.89